

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.103
CP(IB) 147 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Suryansh Merchandise India Ltd
V/s
Gujarat Ambuja Exports Ltd

.....Applicant

.....Respondent

Order delivered on 16/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pranav Thakkar, Advocate
For the Respondent : Mr. Vishal Dave, Advocate

ORDER

It is seen that vide order dated 18.03.2024 last opportunity was given to the applicant to comply with the order dated 27.02.2024.

Learned Counsel for the applicant submits that he has filed soft copy of the affidavit of compliance yesterday and physical copy in original is not available with him as the same is in transit.

Hence, request for adjournment as he is unable to file original copy of the compliance affidavit dated 15.04.2024.

Further, both the parties are directed to file their written synopsis giving facts, law and citations, if any, not exceeding three pages.

Re-list on 24.04.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)